

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00833/2019

Bilaspur, this Wednesday, the 18th day of September, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Vikas Anjankar, S/o Shri Basant Rao Anjankar, aged about 60 years, presently working as Postal Assistant, R/o MIG-479, Pt Deen Dayal Upadhyay Nagar, Dagniya, Raipur (C.G.) 492001 – Mobile No.9425507668
-Applicant

(By Advocate – Shri A.V. Shridhar)

V e r s u s

1. Union of India through the Secretary, Ministry of Communication and Information Technology, Department of Posts, Dak Bhawan, Parliament Street, New Delhi 110116.
2. Chief Post Master General, Chhattisgarh Circle, Raipur 492001
-Respondents

(By Advocate – Shri Vivek Verma)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant was working as Postal Assistant with the respondent department and superannuated on 31.01.2019. He submits that on the date of superannuation, no disciplinary case was pending against him. However, after the superannuation, a charge memorandum was served on the applicant. The grievance of the applicant is that he has not been paid the gratuity amount till date.

2. The applicant has submitted his representation regarding release of gratuity on 05.03.2019 followed by reminder dated 23.07.2019 (Annexure A-1 collectively). However, the respondents have neither responded to his representation nor have paid the gratuity.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider and decide his pending representation in a time-bound manner.

4. Learned counsel for the respondents, appearing on advance copy of the O.A, has no objection to it.

5. Accordingly, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide the applicant's representation (Annexure A-1 colly.), if not already decided, by passing a reasoned and speaking order, within a period of 60 days from the date of receipt of certified copy of this order. The decision so taken shall also be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

am/-

(Navin Tandon)
Administrative Member